

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 837/2012

(Arising out of impugned final judgment and order dated 30/06/2011 in SA No. 128/2011 passed by the High Court Of Uttarakhand At Nainital)

PREM RAM

Petitioner(s)

VERSUS

M.D. UTTARAKHAND PEY JAL &amp; NIRM.NIGM&amp;ORS

Respondent(s)

(with appln. (s) for exemption from filing O.T. and permission to file additional documents and office report)

Date : 19/01/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Mr. Deeptakirti Verma,Adv.  
Ms. Neha Sharma,Adv.For Respondent(s) Ms. Rachana Srivastava,Adv.  
Mr. Utkarsh Sharma,Adv.UPON hearing the counsel the Court made the following  
O R D E R

Arguments heard.

Judgment reserved.

(MAHABIR SINGH)  
COURT MASTER(VEENA KHERA)  
COURT MASTER